

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 147/MP/2017

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order : 31st of July, 2017

In the matter of

Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission of the Commission to allow extension for extension of the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of Second Unit (Unit 1) (300 MW) of (4x300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited from 31.7.2017 to 31.12.2017.

And

In the matter of

SKS Power Generation (Chhattisgarh) Limited.
501B, Elegant Business Park,
Andheri-Kurla Road, JB Nagar,
Andheri (East), Mumbai-400 059

...Petitioner

Vs

Power System Operation Corporation Limited
WRLDC, F-3, MIDC Area,
Marol, Andheri (East), Mumbai-400 093

.....Respondent

Following were present:

Shri Buddy Ragnadhan, Advocate, SKS
Ms. Divya Chaturvedi, Advocate, SKS
Shri Vaibhav Joshi, Advocate, SKS
Shri Prabal Mehrotra, Advocate, SKS

ORDER

This petition has been filed by the Petitioner, SKS Power Generation (Chhattisgarh) Limited, under Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) with the following prayers:

"(a) Condone the delay in filing the instant petition

(b) Allow the petitioner extension of time for interchange of power i.e. drawal of start-up power from the grid for synchronization and injection of infirm power for testing including full load trial operation by the Binjkote TPP upto to 31.12.2017 which essentially is summarized in the petition;

(c) Grant drawal of start-up power and injection of infirm power from second unit (unit No. 1) till 31.12.2017 or achievement of COD, whichever is earlier, and

(b) Pass any such other order (s) as this Hon`ble Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice."

2. The Petitioner is setting up a 1200 MW (4X300 MW) thermal power project ("the project") at Villages Binjkote and Darramura of Kharsia Tehsil, Raigarh district in the State of Chhattisgarh.

3. The Commission by its order dated 2.2.2017 in Petition No. 8/MP/2017 had allowed drawal of start-up power and injection of infirm power from second unit (unit 1) of the project for testing including full load testing till 31.7.2017 or up to the declaration of commercial operation of the unit 1, whichever is earlier. The petitioner has submitted that COD of second unit (unit 1) could not be achieved due to the following reasons:

(a) While carrying out the hydro test of the generator stator coils of the second unit (unit 1), one of the phase side lead failed which resulted in excessive water leakage, therefore, the generator stator coil could not be used for commissioning of the unit.

(b) The Air Pre-heater (APH) support bearing of the second unit (unit1) was damaged during the commissioning activities in December, 2016. The purchase order for AHP system bearing was placed to SKF, Sweden on 21.12.2016. However, it was received on 30.6.2017. Accordingly, at least two months would be required to install and commission the APH system/bearing.

(c) The High and Intermediate Pressure (HIP) to Low Pressure (LP) and LP to Generator Spacer was received from China recently and immediately, the work restarted.

(d) The Glue and mica tape for the purpose of sealing the Generator is to be procured from China. Since, glue and mica tape are perishable materials, their despatch has been delayed due to the delay in arrival of the spacer. The glue and mica tape are scheduled to be dispatched on 20.7.2017 and are expected to arrive by 31.7.2017. Accordingly, the testing of the Generator in all likelihood, is likely to be achieved by 15.8.2017.

4. The Petitioner has indicated schedule and project erection and commissioning activities to be undertaken before declaration of the COD of second unit (unit 1) as under:

MILESTONE	Planned	Actual	Status/Remarks
Chimney readiness	30.9.2016	15.10.2016	Commissioned
DCS charging	14.8.2016	12.8.2016	Commissioned
Production of qualified water from DM plant	20.8.2016	20.8.2016	Commissioned
Non-Drainable Hydro	31.12.2016	10.2.2017	Delay in arrival of Main Steam Stop Valve and ERV Isolation Valve from Larsen & Tourbo
Boiler light-up	10.1.2016	25.2.2017	Delay in arrival of Main Steam Stop Valve and ERV Isolation Valve from Larsen & Tourbo
Boiler chemical clean completion	19.1.2016	16.4.2017	Due to delay in Boiler Light up
Turbine on barring gear	30.1.2017	15.8.2017	HIP to LP and LP to generator is to be supplied from China. But the supply of the said spacer took more time than expected and the same was further delayed due to the implementation of the GST regime of India. That the said spacer has been received recently by the Petitioner and immediately thereafter, the work was restarted from 12.7.2017.
Steam blowing completion	15.2.2017	25.9.2017	Putting the turbine on barring gear is a pre-condition for steam blowing. Hence, steam blowing is expected to start from 16.8.2017 and would be completed in 40 days i.e. by 25.9.2017.
Synchronization	28.2.2017	22.10.2017	After the completion of steam blowing, the temporary pipe will be removed and permanent pipe will be connected to turbine. Turbine instrumentation & controls will be done in the field, hooked up to DCS and DEH. Both these processes will take 20 days. Thereafter, the steam purification will take another 7 days and on achieving the required parameters of steam purity free from any iron & silica content the turbine will be rolled and synchronized.

Coal System Commissioning	25.12.2016	31.07.2017	The material from ELECON has not been supplied. It will be supplied by 20.7.2017 and thereafter the Coal System will be commissioned by 31.7.2017.
Ash Handling System Commissioning	25.1.2017	31.10.2017	The Ash handling system can only be commissioned once ash is generated in the boiler. After synchronization which is expected to be achieved by 22.10.2017, Coal will be fired and ash system will be commissioned.
COD	31.1.2017	31.12.2017	Achieving the full load with rectification of all punch point generally requires 1 month and further 1 month is required for auto looping of the total generation system at steady load and thereafter, 72 hour continuous run will be completed.

5. The Petitioner has submitted that it has taken all efforts to ensure completion of the project within time granted by the Commission and it genuinely and bona fide believes that it would be able to complete all necessary works and achieve COD of the Second Unit (Unit I) by 31.12.2017 subject to completion of the following various steps:-

- (a) Completion of the Hydro Test for the Generator Stator;
- (b) Timely repair of the air pre-heater support bearing;
- (c) Supply of HIP and LP Turbine Coupling spacer;
- (d) Timely supply of the glue from China for the purpose of ceiling the Generator;
- (e) Receipt of factory licence.

6. The Petitioner has submitted that it is seeking extension of time for drawal of start-up power and injection of infirm power into the grid for commissioning tests including full

load test of second unit (unit 1) of the project for *bonafide* reasons and not to take undue advantage of the same.

7. During the course of hearing, learned counsel for the Petitioner reiterated the submissions made in the petition and requested to grant permission for drawal of start-up power and extend the time for injection of infirm power into the grid for testing including full load testing from second unit (unit1) of the project upto 30.12.2017 or the date of commercial operation of unit, whichever is earlier.

8. We have considered the submissions of the learned counsel of the Petitioner. The Fourth Proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

9. The Petitioner has submitted that it is seeking extension of the time for *bona-fide* reasons for completion of the balance works. The Petitioner has submitted that due to delay in statutory approvals, particularly, consent to operate and factory licence, problem in air pre-heater, supply of LP and HP Turbine, COD of unit 2 could not be achieved. We are of the view that non-availability of start-up power would hamper the progress of commissioning work which would jeopardize the commissioning activities

and result in further delay in declaring COD of units. Accordingly, we allow extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of second unit (unit-1) up to 31.12.2017 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of the second unit (unit-1) by the said date.

10. The approval of extension of time for drawal of startup power from the grid and injection of infirm power shall not be taken as a ground for allowing time over-run and cost over-run of the project.

11. With the above, the Petition No. 147/MP/2017 is disposed of.

Sd/-
(Dr.M.K.Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

Sd/-
(A. K. Singhal)
Member

Sd/-
(Gireesh B. Pradhan)
Chairperson